GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO.†2162

TO BE ANSWERED ON THE 6th May, 2016/ Vaisakha 16,1937 (SAKA)

Black Listed Foreign Institutions

QUESTION

†2162. SHRI CHANDRAKANT KHAIRE: SHRI HARISHCHANDRA CHAVAN:

Will the Minister of FINANCE be pleased to state:

(a) whether foreign institutes registered abroad have been declared either bankrupt or have been black listed by the Public Sector Banks (PSBs);

(b) if so, the details thereof, institute-wise and the outstanding loans against them during each of the last three years and the current year;

(c) the guidelines and procedure to declare the above said foreign institutes bankrupt and blacklist them; and

(d) the steps taken by the Government to check such institutional frauds in future?

ANSWER

The Minister of State in the Ministry of Finance

(SHRI JAYANT SINHA)

(a) to (d) : Reserve Bank of India and Indian Banks' Association have no such information regarding foreign institutions registered abroad which have been declared either bankrupt or black listed by the Public Sector Banks (PSBs). Bank of Baroda has reported 3 borrowers, Indian Bank has reported 8 companies and Canara Bank has reported 12 companies which have been declared bankrupt or black listed.

The above mentioned banks have acted upon as per their policy and local legal provisions.
